

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 66/2011**

**Dated: 1<sup>st</sup> February, 2012**

**Present : Hon'ble Mr. Justice P.S. Datta, Judicial Member  
Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of:**

**Madhya Pradesh Poorv Kshetra  
Vidyut Vitran Co. Ltd. & Ors.**

.....

**Appellant (s)**

**Versus**

**Madhya Pradesh Electricity Regulatory  
Commission . & Ors.**

.....

**Respondent (s)**

Counsel for the Appellant (s) : Mr. Anand K. Ganeshan

Counsel for the Respondent (s) : Ms. Surbhi Sharma and Mr. Anurag Sharma  
for R-1.

**ORDER**

Learned advocate for respondent no. 1/State Commission seeks time to file written note of submissions. Today none appears for respondent no. 2, although arguments have already been advanced by respondent no. 2. None appears for respondent no. 3. Mr. Anand K. Ganeshan, learned advocate for the appellant is present.

Accordingly, we fix the matter for further hearing on **17<sup>th</sup> February, 2012.**  
State Commission's written note of arguments may be filed on or before that date.

**(V.J. Talwar)  
Technical Member**

**(Justice P.S. Datta)  
Judicial Member**

**Ss/rkt**